COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1095 OF 2019
IN
DFR NO. 1895 OF 2019

Dated: 2nd July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

The Singhbhum Chambers of Commerce & Industries … Appellant(s)
Vs.
The Jharkhand State Electricity Regulatory Commission & Anr…. Respondent(s)

Counsel for the Appellant (s) : Ms. Sarvshree
Mr. Devashish Bharuka

Counsel for the Respondent(s) :

ORDER

We have heard learned counsel for the applicant/appellant.

For the reasons set out in the application, IA for replacing memorandum of appeal is allowed. Fresh memorandum of appeal shall be filed within one week.

The IA No. 1095 of 2019 in DFR No. 1895 of 2019 stands disposed of accordingly.

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/mkj